

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
GTHS RETAILS PRIVATE LIMITED**

1.	Name of Corporate Debtor	GTHS Retails Private Limited
2.	Date of Incorporation of Corporate Debtor	06/06/1994
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Delhi (ROC, Delhi)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL1994PTC061301
5.	Address of the registered office and principal office (if any) of corporate debtor	Chilla Village, Mayur Vihar Phase-1, East Delhi, Delhi-110091
6.	Date of closure of Insolvency Resolution Process	26th August, 2019
7.	Liquidation commencement date of Corporate Debtor	16th October, 2019 (The order for commencement of Liquidation received on 22.10.2019)
8.	Name and registration number of the insolvency professional acting as liquidator	RAMIT RASTOGI IBBI/IPA-002/IP-N00364/2017-18/11032
9.	Address and email of the liquidator as registered with the Board	110/S2, Saraswati Block, D-6, Vasant Kunj, New Delhi-110070 Email: rastogiassociates7@gmail.com
10.	Address and email to be used for correspondence with the liquidator	110/S2, Saraswati Block, D-6, Vasant Kunj, New Delhi-110070 Email: liquidator.gths@gmail.com
11.	Last date for submission of Claims	14th November, 2019

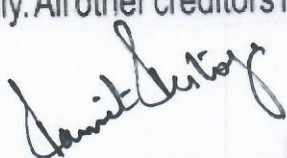
Notice is hereby given that the Hon'ble National Company Law Tribunal (New Delhi Bench) has ordered the commencement of liquidation of the **M/s GTHS Retails Private Limited** on **16th October, 2019**.

The stakeholders of **GTHS Retails Private Limited** are hereby called upon to submit their claims with proof on or before **14th November, 2019** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date : 25/10/2019
Place : New Delhi


Sd/-
Name and signature of liquidator : (RAMIT RASTOGI)